

IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.

Present: Tmt. S. Malarvizhi, M.L.,
Sessions Judge, Special Court for trail cases
under SC/ST (PoA) Act, Perambalur,
(FAC) Sessions Judge,
Mahila Court, Perambalur.

Wednesday, this the 21st day of April, 2021.

E. Bail No.277/2021

Mathubalan, (Age 20/2020),
S/o. Masidurai,
Ambethkar Street, Iroor Village,
Alathur Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,
Padalur Police Station,
Perambalur.

Crime No.1127/2020.

... Respondent/Complainant.

Offences U/Ss. 3 r/w 4(2) POCSO Act
and 506(i) IPC.

* * * * *

Petition dated 31.03.2021 filed U/S.439(ii) of Cr.P.C for relaxation of conditions. As per the modified conditions imposed on the petitioner, he is directed to sign before this Court daily once at 10.00A.M. until further orders, as per the order passed in E-bail No.40/2021, dated 23.01.2021.

This petition coming on this day before me for order in the form of e-bail by Thiru. E. Valluvan Nambi Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439(ii)of Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioners/accused submitted in the petition that this Court has already granted E-bail No.40/2021, dated 23.01.2021 that the petitioner shall appear and sign before this Court for daily once at 10.00 AM and that he is a daily labor and only a sole breadwinner of his family. It is difficult to him to follow this condition regularly and that he is complying the condition very much regularly for 41 days i.e. to till date. Hence the condition may be relaxed.

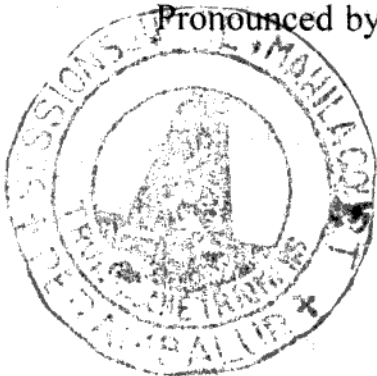
3. The learned Special Public Prosecutor has stated that the petitioner is objecting the condition for the past 68 days and that the investigation is not yet completed and if the condition is relaxed, he may abscond and strongly objected.

4. Heard both sides.

5. On perusal of the records available. The objection raised by the learned Special Public Prosecutor that the investigation is not yet completed. Considering the nature of offence and objection of the learned Special Public Prosecutor, condition not complied with. Hence this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 21st day of April, 2021.



S. Halamsri
21.4.2021
Sessions Judge, (FAC)
Special Court for trial
cases under SC/ST (PoA) Act,
Perambalur.